

FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF LB INDUSTRIES PVT. LTD.

RELEVANT PARTICULARS

1.	Name of corporate debtor	L.B. INDUSTRIES PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	14-05-2008
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Mumbai.
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74900MH2008PTC182182
5.	Address of the registered office and principal office (if any) of corporate debtor	Plot No. 2A, Mount Rd Extension, Sadar, Nagpur, MH-440001
6.	Insolvency commencement date in respect of corporate debtor	28-11-2019
7.	Estimated date of closure of insolvency resolution process	26-05-2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Megha Agrawal Reg. No. : -IBBI/1PA/-001/1P-P-01456/2018-2019/12272
9.	Address and e-mail of the interim resolution professional, as registered with the Board	<u>Address:-</u> 001, Shivranjini Apartments, In Circle of Congress Nagar Garden, Congress Nagar, Nagpur-40012. <u>E-mail:-</u> megs9june@yahoo.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	<u>Address:-</u> -13, 2 nd floor, NKY Towers, Wardha Road, Nagpur-440010. <u>E-mail:-</u> ip.lbindustries@gmail.com, cirp.lbindustries@gmail.com.
11.	Last date for submission of claims	12-12-2019
12.	Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	Not Applicable as per information available with IRP.
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	<u>Weblink:</u> https://ibbi.gov.in/uploads/downloads/Form_A.docx <u>Physical Address:</u> -As mentioned in point no.5

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the LB Industries Pvt. Ltd. On 19-11-2019 (Order uploaded on NCLT website on 28-11-2019).

The creditors of LB Industries Private Limited, are hereby called upon to submit their claims with proof on or before 12-12-2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date:- 01-12-2019

Name of Interim Resolution Professional: -Megha Agrawal

Place:- Nagpur

Signature:-

